

on the 26th March, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

(iii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th March, 1985, agreed without any amendment to the National Security (Amendment) Bill 1985 which was passed by the Lok Sabha at its sitting held on the 26th March, 1985.

(iv) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th March, 1985, agreed without any amendment to the Government of Union Territories (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 26th March, 1985."

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour): What is your decision regarding the expunction of Prime Minister's remarks ?

MR. SPEAKER : You can come and discuss in my Chamber.

SHRI AMAL DATTA : You want that we should meet you in your Chamber.

MR. SPEAKER : You are always welcome.

SHRI AMAL DATTA : Kindly go through the proceedings.....

MR. SPEAKER : There is nothing. It has already been decided. Please sit down.

(Interruptions)

Mr. SPEAKER : The Deputy Speaker has decided it once for all.

(Interruptions)

MR. SPEAKER : Please sit down. Why do you want to raise it here ? I do not want to say anything. Whatever the Deputy Speaker has done, he has done. That is all. I stand by what the Deputy Speaker has done.

SHRI AMAL DATTA : You have to go by the Rules.

MR. SPEAKER : I have gone by the Rules. Please sit down.....

(Interruption)

PROF. MADHU DANDAVATE (RAJAPUR): We shall meet you in your Chamber and discuss it.

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ELECTION TO COMMITTEES

[English]

(i) All India Council for Technical Education

THE MINISTER OF EDUCATION
(Shri K.C. Pant) : I beg to move :

"That in pursuance of clause 1 (g) of paragraph 3 of the Ministry of Education Resolution No. F16-10/44-E. III, dated the 30th November, 1945 the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1985, subject to the other provisions of the said Resolution".

MR. SPEAKER : The question is :

"That in pursuance of clause 1 (g) of paragraph 3 of the Ministry of Education Resolution No. F16-10/44-E. III dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1985,

subject to the other provisions of the said Resolution.”

The Motion was adopted.

(ii) All India Council for Technical Education

Shri K.C. Pant : I beg to move :

“That in pursuance of Section 31 (2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31 (1) of the said Act.”

Mr. SPEAKER : The question is :

“That in pursuance of Section 31 (2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31 (1) of the said Act.”

The motion was adopted.

(iii) Council of the Indian Institute of Science, Bangalore

Shri K.C. PANT : I beg to move :

“That in pursuance of sub-clause (e) of clause 9 (1) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1985.”

Mr. SPEAKER : The question is :

“That in pursuance of sub-clause (e) of clause 9 (1) of the Scheme of the Administration

and Management of the Properties and Funds of the Indian Institute of Science Bangalore read with Regulations 3.1 and 3.1.1 of the Regulation of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December 1985”

The motion was adopted.

(iv) Court of the University of Delhi.

SHRI K.C. PANT : I beg to move :

“That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as member of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University”

MR. SPEAKER : The question is :

“That in pursuance of sub-clause (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi the member of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi. The members so elected shall not be the employees of the University of Delhi or of a recognised College or Institution of that University”.

The motion was adopted.

(v) General Council of the Indian School of Mines, Dhanbad.

SHRI K.C. PANT : I beg to move :

“That in pursuance of the provisions contained in rules 4 (ii) to (iv) and 15 of the Rules and

Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

MR. SPEAKER : The question is : "That in pursuance of the provisions contained in rules 4 (ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the member of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

The motion was adopted

(vi) Coir Board

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMED KHAN) : I beg to move :

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board, for a term to be specified by the Central Government."

MR. SPEAKER : The question is : "That in pursuance of sub rule (1) (e) of rule 4 of the Coir Industry Rules, 1954 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be speci-

fied by the Central Government."

The motion was adopted

[Mr. Deputy Speaker in the Chair]

12.10 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Need to implement properly the Employment Guarantee Scheme in Garh-Chirli (Maharashtra)

SHRI VILAS MUTTEMWAR (Chimur) : Mr. Deputy Speaker, Sir, the Employment Guarantee Scheme was introduced in Maharashtra in 1972 when the State was in the grip of famine in order to provide employment to everybody. Last year also Maharashtra was affected by famine, with the result that the villagers have no food to eat and the Government are not able to provide them with employment. The people are not getting work even at a daily wage of Rs. 2 and they are not being paid any unemployment allowance. Severe starvation conditions have developed there. The people of Garh-Chiroli, which is an Adivasi district, have neither clothes to wear nor food to eat. Because of their pitiable condition, they are being exploited also.

I request the Government to provide adequate funds to the Maharashtra Government so that the people may be provided with jobs or engaged in work on major irrigation schemes with a view to save them from starvation. The Employment Guarantee Scheme should also be properly implemented for the benefit of the people.

(ii) Need to provide STD facilities in Lakhimpur Kheri (U.P)

SHRIMATI USHA VERMA (Kheri) : Mr. Deputy Speaker, Sir, I would like to draw your attention towards the proposal for the provision of microwave STD facilities in my district, Lakhimpur Kheri, which had been approved in 1977 by late Shri Verma, when he was himself in the Department of Communications. After conducting a survey, land was also acquired in Lakhimpur Kheri for the purpose. Some equipment had also reached there. Ever since I was elected from this area in